

ITEM NO.101

REGISTRAR COURT. 2

SECTION IV

S U P R E M E C O U R T O F  
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 6665/2014

VIJAY SINGH

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

Date : 15/01/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Siddharth Mittal,Adv.  
Ms. Usha Nandini. V,Adv.

For Respondent(s)

Dr. Monika Gusain,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Respondent Nos. 2 to 12 have been deleted by order dated  
22.7.2015 of the Hon'ble Judge in Chamber.

The Ld. Counsel for the appellant and the Ld. Counsel for the  
respondent No.1 have failed to file the statement of case within  
the period stipulated under the rules. Viewed thus, the matter  
shall be processed for listing before the Hon'ble Court under the  
rules.

Signature Not Verified

(M V RAMESH)

Registrar

MG

Digitally signed by

Madhu Grover

Date: 2016.01.15

16:30:16 SCT

Reason: